

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI****O.A. No. 281/2025****IN THE MATTER OF**

Vaishali Rana

.... Applicant

Versus

State of Haryana & Ors.

.... Respondents

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Filed By:

**Date: 22.07.2026**

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 281/2025

IN THE MATTER OF

Vaishali Rana

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**Reply on behalf of respondent no 4. i.e. Haryana
Pond and Waste Water Management Authority**

Most Respectfully Showeth:-

1. That the present Original Application (OA) has been instituted by the Applicant alleging the disappearance, encroachment and degradation of various water bodies situated within Gwal Pahari and Badshapur Tehsils, District Gurugram, Haryana. This OA is now listed for hearing on 23.07.2026.
2. That the principal relief sought by the Applicant in the present Original Application is the restoration, protection and rejuvenation of the aforesaid water bodies in accordance with the applicable statutory provisions and environmental laws.
3. That in discharge of its statutory obligations, the answering Respondent issued Letter No. 7288 dated 24.04.2026 (**Annexure-R/1**) to the Commissioner, Municipal Corporation Gurugram (Respondent No. 2), requesting him to conduct a site inspection of the ponds referred to in the Original Application and to submit a detailed inspection report within seven (07) working days. The Commissioner was further requested to initiate appropriate action, strictly in accordance with law, in the event any encroachment or unauthorized occupation upon the said water bodies or their protected areas was found during the course of inspection.

4. That the powers vested in the answering Respondent are governed, inter alia, by Section 15(2) of the Haryana Pond and Waste Water Management Authority Act, 2018 (HPWWMA Act, 2018), which reads as under:

"Notwithstanding anything contained in any other State law, the Authority may direct the Gram Panchayat or municipality to remove any building, structure or any other object of obstruction within the protected area and pond land: Provided that no building, structure or any other object of obstruction shall be removed, without following such procedure, as may be prescribed."

5. That the responsibility for conducting site inspections, safeguarding the ponds from encroachment, initiating proceedings for removal of unauthorized constructions or obstructions, and taking all necessary statutory and remedial measures for their protection, vests with land owning agency. The answering Respondent can provide technical assistance and guidance considering the site specific conditions, however the mandate to physically remove the encroachments, based on request of HPWWMA, vests with District Administration.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Take the present reply on record;
2. Pass such other or further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.



Law Officer
For Member Secretary, HPWWMA, Panchkula

**BEFORE THE HONRELE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

OA No. 281 of 2025

In the matter of:

Vaishali Rana

..... Applicant

Versus

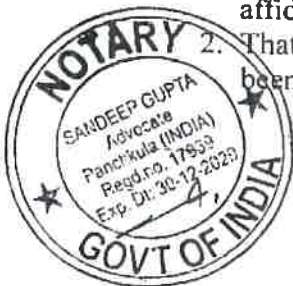
State of Haryana & Ors.

..... Respondents

AFFIDAVIT

I, Sudarshan Kumar, Law Officer, Haryana Pond and Waste Water Management Authority (HPWWMA), aged about 48 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



Contents of the affidavit / GA Affidavit / Instrument read over / explained to Deponent / Declarant / Executant in his/her language who seemed perfectly understood the same and has admitted to be correct.

[Signature]
Deponent

Verified at Panchkula on the ___ day of July, 2026, that the contents of the affidavit are true and correct to my knowledge and on the basis of information derived from the official record, which I believe to be true, and no material fact has been concealed therein.

Attested as Identified

[Signature]
Sandeep Gupta,
Notary, PANCHKULA (Haryana)

[Signature]
Deponent

22 JUL 2026



Haryana Pond and Waste Water Management Authority

Plot no-9, DHL Square, 3rd Floor, IT Park, Sector -22 Panchkula - 134109

E-Mail: haryanapondauthority@gmail.com

www.hpwwma.org.in



Annexure R/1

Letter No. HPWWMA/LEGAL/487(I)/2025/ 7288

Dated: 24/04/2026

From,

Executive Vice Chairperson,
HPWWMA, Panchkula.

To,

The Commissioner MC,
Gurugram, Haryana.

Subject: - Regarding NGT OA 281/2025 titled as Vaishali Rana versus State of Haryana & Others.
Reference: - Email dated 10.04.2026 from Sh. Rahul Khurana Advocate on Record Supreme Court of India. (Annexure-A)

With reference to the subject cited above, it is submitted that vide letter dated 28.11.2025 (Annexure-B), this Authority had requested the Executive Engineer, MC Gurugram to take necessary action so that a reply could be submitted before the Hon'ble NGT within the stipulated time. However, no reply has been received to date.

The above-cited matter was listed on 10.04.2026 before the Hon'ble NGT. Due to non-submission of the report by the Executive Engineer, MC Gurugram, this office was compelled to seek four weeks' time from the Hon'ble Tribunal for filing the reply.

The complainant in this matter has raised concerns regarding the restoration of four water bodies. The details of these water bodies, as per the Pond Data Management System, are enclosed at Annexure-B.

As per section 14 of The Haryana Pond and Waste Water Management Authority Act, 2018 (Haryana Act no.33 of 2018).

14. No person shall:-

- (i) Construct any structure on pond land, green belt and catchment area, occupy any pond land or part thereof or cause any obstruction in the natural or normal course of inflow or outflow of water into or from the pond on the upstream or down-stream without permission of the Authority;
- (iv) Construct roads, bridges or other structures within the pond area including the pond bund without permission of the Authority;
- (vi) Do any other act which is detrimental, directly or indirectly to pond;

Therefore, it is once again requested that necessary directions may kindly be issued to the Executive Engineer, MC to submit the inspection report of these four ponds to this Authority within 7 working days in compliance with the order passed by the Hon'ble Tribunal. It is further requested that appropriate action be taken as per law in case any encroachments are found on these water bodies.

This issues with the approval of the Competent Authority.

Enclosure: - (Annexure A & B)(C)



Law Officer

For Member Secretary, HPWWMA, Panchkula

Dated: 24/04/2026

Endst No. HPWWMA/LEGAL/487(I)/2025/ 7289-92

Copy is forwarded to the following for information and necessary action:-

1. Commissioner and Secretary, Department of Development and Panchayati Raj, Plot no.3 Sector 28-A, Chandigarh.
2. Executive Engineer MC Gurugram, Haryana.
3. Haryana Pollution Control Board C-11, Sector-6, Panchkula, Haryana - 134109, Haryana
Email hqhspcb@hspcb.org.in.
4. Sh. Rahul Khurana, Advocate on Record, Supreme Court of India, A-174a, 2nd floor, Defence Colony, New Delhi-110024, Mobile 9811894060. Email: rkhuranalegal@gmail.com.



Law Officer

For Member Secretary, HPWWMA, Panchkula